NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 899 of 2020

IN THE MATTER OF:

Nakul Bharana
(Erstwhile Director of Corporate Debtor) ....Appellant
Vs.

Anil Kohli
(Appointed IRP for The Corporate Debtor) & Ors. ....Respondents

PRESENT:
For Appellant: Mr. Apoorv Agarwal, Advocate.
For Respondents: Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Advocates (Caveator) (R2).
Ms. Prachi Johri, Advocate for COC (R3)
Mr. Abhishek Anand, Mr. Viren Sharma and Mr. Mohan Sharma, Advocates for R1.

ORDER
(Through Virtual Mode)

22.02.2021: Learned Counsel for the Respondent Nos. 2 & 3 seeking further time to file Written Submissions, they are allowed to do so within a week. Other parties have filed the Written Submissions, which are taken on record.

Let the matter be fixed 'For Hearing' on **19th March, 2021.**

Meanwhile, interim directions to continue.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam.